

Dearness Allowance to Public Sector Employees

1333. SHRI ARJUN CHARAN SETHI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to resolve the long-pending issue of dearness allowance for public sector employees;

(b) if so, the details thereof; and

(c) the time by which it is likely to be resolved?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) to (c). Government have appointed, in September, 1988, a Tripartite Committee, consisting of representatives of Government of India, Central Trade Union Organisations and Public Sector Enterprises to review the formula for payment of dearness allowance to the employees of the Central Public Sector Enterprises governed by the Industrial Dearness Allowance Formula. The term of the Committee has been extended upto 31.3.1992.

Autonomy to Panchayats

1334. SHRI GIRDHARI LAL BHARGAVA: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal to give full autonomy to the Panchayats;

(b) if so, the details thereof;

(c) whether the Government have also received any memorandum from the Government of Rajasthan in this regard; and

(d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) and (b). The Constitution (Seventy-Second Amendment) Bill, 1991 for strengthening of Panchayati Raj Administration in the country was introduced in the Lok Sabha on 16.9.91. The Bill has been referred to a Joint Committee of Parliament.

(c) and (d). The Government of India have not received any memorandum in this regard from the Government of Rajasthan. However, the Government of Rajasthan have submitted a memorandum to the Joint Committee of Parliament, which the Committee may consider for appropriate action.

[*Translation*]

Gorakhpur Fertilizer Plant

1335. SHRI PRABHU DAYAL KATHERIA:
SHRI SANTOSH KUMAR GANGWAR:
SHRI ASHTBHUJA PRASAD SHUKLA:
SHRI BALARAJ PASSI:
SHRI RAMPAL SINGH:
SHRI ACHARYA VISHWANATH DAS SHASTRI:
SHRI RAJENDERA KUMAR SHARMA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware that the fertilizer Plant in Gorakhpur, Uttar Pradesh has been lying closed for the last more than one year;

(b) if so, the reasons thereof;

(c) whether the health survey of the plant to reopen it has since been carried out;

(d) if so, the details thereof and the time by when it is likely to be reopened; and

(e) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRICHINTAMOHAN): (a) and (b). Yes, Sir. There was an accident in Co-conversion Section of the Ammoina Plant in Gorakhpur Unit on 10.6.1990 and since then the unit has been laying closed.

(c) Yes, Sir. The final health survey report will be available to the company by the end of February, 1992 and thereafter the report will be considered by the Board of Directors of the company.

(d) and (e). The feasibility of reopening the factory will depend on the recommendations of the Board of Directors of FCI based on the health survey report. At this stage it is, therefore, not possible to indicate any date for re-start of the factory.

Import of Technical know-how for Saleempur Aeromentic Complex

1336. **SHRI RAJVEER SINGH:**
SHRI SANTOSH KUMAR GANGWAR:
SHRI ASHT BHUJA PRASAD SHUKLA:
SHRI PANKAJ CHOWDHARI:
SHRI RAM PAL SINGH:
SHRI CHINMAYANAND SWAMI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have reviewed any proposal for import of technical know-how and capital goods for Saleempur Aeromentic Complex of Uttar Pradesh; and

(b) if so, the details thereof and the

action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) and (b). M/s J.K. pertochemicals hold a Letter of Intent dated 13rd May, 1989 for setting up an Aromatic Complex at Saleeempur in Uttar Pradesh. The said company has filed an application for approval of foreign collaboration for getting the technical know-how for the aforesaid project. No application for import of Capital goods for the project from the company has been received.

Decision of the Government in regard to the application for foreign collaboration filed by the company is likely to be taken shortly.

[English]

Conversion of Warehouses into Shops Under Safdarjung Flyover

1337. **SHRI ARJUN CHARN SETHI:**
 Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether NDMC has permitted conversion of warehouses under the Safdarjung Flyover into shops;

(b) if so, the details thereof and the reasons for allowing such conversion;

(c) whether NDMC has suffered huge losses in regard to the above and if so, the details thereof;

(d) whether NDMC has allotted open space behind shops in Pandara park at much lesser rate;

(e) if so, the details of the land so allowed to be used and the cost thereof; and

(f) whether same policy is to be followed